

GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED

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Guj-SLDC/COMM/F-41/ 938

Date: 05/09/2019

4/10/19

To
The Secretary,
Central Electricity Regulatory Commission,
3rd and 4th Floor, Chanderlok Building,
36, Junpath.
New Delhi-110001

Sub: Comments of Gujarat SLDC, GETCO on proposed framework for Real-Time Market for Electricity.

Ref: CERC public notice No. RA-14026(11)/2/2018/CERC dated 6th August, 2019

Respected Sir,

With reference to the above, comments of Gujarat SLDC, GETCO on proposed framework for Real-Time Market for Electricity is as under:

➤ Para 3.1.11

Proposed:

"All generators connected to the grid will be able to participate in the Real Time Market. In case of forced outages the generator can participate in the Real Time Market and buy power for the beneficiary to honor its commitment."

Comments:

It is understood that generator can buy power (for the beneficiary) only in case of forced outage. In this regard, scheduling methodology needs to be clarified (i.e. would it be a generator to generator dispatch or generator to beneficiary dispatch?)

➤ Comments on draft CERC IEGC/Open access Sixth amendment:

All the clauses in which effect of revision is given after the 4th time blocks are to aligned/harmonized/clarified suitably regarding proposed effect of revision from 7th/8th time blocks.

- The curtailment priority of transaction under RTM is to be suitably mentioned.
- The scheduling timeline of RRAS, SCED & RTM on a single time horizon to be clearly defined

In view of the above, it is requested to consider the above points while finalizing the proposed frame work.

Thanking you,

Yours Faithfully,



(B.B.Mehta)
Chief Engineer (LD)
SLDC, Vadodara.